## IMPORTANT

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contants. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals adversing in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.


## Form No. 5
## DEBTS RECOVERY TRIBUNAL

**600/1, University Road, Near Hanuman Setu Mandir, Lucknow-226007**
**(Areas of Jurisdiction - Part of Uttar Pradesh)**
**Summons for filing Reply & Appearance through publication**

**O.A. No. 678/2019** **Date 12-02-2021**

(Summons to Defendant under Section 19(4) of the Recovery of Debts due to Banks and Financial Institutions Act, 1993 Read with Rules 12 and 13 of the Debts Recovery Tribunal (Procedure Rule, 1993)

**O.A. No. 678/2019**

**UNION BANK OF INDIA (e-Corporation Bank)** .....Applicant

**Versus**

**RABINDRA NATH CHAKRABORTY & ANOTHER** ....Defendants

To,

1. **Rabindra Nath Chakraborty S/o Shri Sukumar Chakraborty** R/o House No. R-359, Sector-21, Noida-201301
**Second Address:-** 10870-N, Sterling Road Apartment- 22C, Cupertino CA-95014 (United States of America)
2. **Smt. Ruma Chakraborty W/o Shri Rabindra Nath Chakraborty,** R/o House No. R-359, Sector-21, Noida-201301

....Defendants

In the above noted application, you are required to file reply in Paper Book form in two sets alongwith documents and affidavits (if any) personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the Applicant or his counsel/duly authorized agent after publication of summons, and thereafter to appear before the Tribunal on **13-07-2021 at 10.30 A.M.** failing which the application shall be heard and decided in your absence.

**Registrar**
**Debts Recovery Tribunal, Lucknow**

## INTERNATIONAL CENTRE FOR THEORETICAL SCIENCES
### Tata Institute of Fundamental Research

ICTS tifr

No 151, Shivakote, Hessarghatta Hobli, Bengaluru (North)-560089, India, Tel : +91-80-46536000

### TENDER NOTICE NO. 04/APRIL/2021

Sealed Tenders in TWO BID SYSTEM (Techno - Commercial & Price Bid) are invited from reputed Hospitals/ Healthcare agencies for the following :

| | |
|---|---|
| Ref No. | ICTS/TIFR/2021-22/SER-30 |
| Name of Work : | Health Promotion Centre Services |
| Last Date for Document Download | 02/05/2021 till 18.00 Hrs |
| Date of Pre Bid Meeting | 26/04/2021 at 11.30 Hrs |
| Last Date for Submission of Tender | 03/05/2021 till 15.00 Hrs |
| Date of Opening Tender | 03/05/2021 at 15.30 Hrs |

Location : ICTS- TIFR, Survey no. 151, Shivakote Village, Hessarghatta Hobli, Bangalore North.

The above advertisement is available on our Website - **http://www.icts.res.in/tenders** and Central Public Procurement Portal - **http://eprocure.gov.in/cppp.** The Prebid meeting will be held online. The online meeting link is given in the tender document.

**Administrative Officer**

## यूनियन बैंक Union Bank of India
भारत सरकार का उपक्रम (A Government of India Undertaking)
आन्ध्रा Andhra | कार्पोरेशन Corporation

**Field General Manager's Office Delhi**
Unit No. 602-A, Tower -2, Sixth Floor, Konnectus Tower, Bhavbhuti Marg, Opp. to New Delhi Railway Station, Ajmeri Gate Side, New Delhi – 110 001 Contact No: 011-23218541/ 23218690

### PREMISES REQUIRED ON LEASE IN CONNAUGHT PLACE DELHI

Bank requires a well-constructed commercial premise for Industrial Finance Branch of carpet area admeasuring 2000 Sq. Ft. ± 10% in ready possession and preferably on ground floor in ready possession at Connaught Place area. For Further details, please visit bank's website **www.unionbankofindia.co.in/tender.aspx** & Govt tender portal **www.eprocure.in**.
The Last date for submission of tender is 30.04.2021 up to 3:00 PM. Place of sale of tender, submission & opening of bid is FGMO – Delhi at above mentioned address.

**CM (P&D), Phone - 011-23215011**

## SOUTH DELHI MUNICIPAL CORPORATION

**Office of the Addl. Dy. Commissioner (Election)**
25th Floor, Dr. Shyama Parshad Mukherjee Civic Centre Complex, Jawahar Lal Nehru Marg, New Delhi-110002 Phone No. 23227507 and 23227519 E-mail: **dcelectionsdmc@gmail.com**

**Short Notice Inviting Tender**

Bids are invited from eligible bidders for Supply of furniture items etc. vide NIT NO. ADC (Election)/SDMC/2021/04 dated 09.04.2021 through Two-Bid System for Setting up of Polling Stations during General Elections of Members to the Delhi Sikh Gurdwara Management Committee-2021 in the area falling under jurisdiction of South Delhi Municipal Corporation. Tender Documents including Terms and Conditions can be purchased from the office of Additional Deputy Commissioner (Election), SDMC, 25th Floor, Civic Centre, New Delhi-11002 from 09.04.2021 to12.04.2021 upto 5:00 P.M. and the same is also available on the SDMC website **www.mcdonline.gov.in** from where it can be downloaded. The last date of submission of Bids in 13.04.2021 at 3:00 P.M. The Pre-Bid Meeting will be held on 12.04.2021 at 3:00 P.M. in the Conference Hall, 6th Floor, E-1 Block, Dr. SPM Civic Centre, JLN Marg, New Delhi-110002.

**By Order of**
**Ro. No. 03/DPI/S/2021-22** **Addl. Deputy Commissioner (Election)/SDMC**


The IndianEXPRESS Classifieds
FROM ANYTHING TO EVERYTHING


### PUBLIC NOTICE

I, BHUPINDER SINGH NAGI s/o BALBIR SINGH NAGI r/o 1C/125, Namdhari Colony, Ramesh Nagar, Delhi 110015 declare that name of mine and my father has been wrongly written as BHUPINDER S NEGI and B S NEGI respectively in my driving licence no. P04042002298886. The actual name of mine and my father is BHUPINDER SINGH NAGI and BALBIR SINGH NAGI respectively

### PUBLIC NOTICE

My client(s), Kuldeep Singh (Aadhaar: 7532 3222 9943) s/o Ramdhan and Kusum Lata Phogaat (Aadhaar: 2770 3271 7740) w/o Kuldeep Singh both r/o R-62/1, Humayun Pur Village, Delhi 110029 have debarred and disowned their daughter, Rashi Phogaat (Aadhaar: 5815 7557 8303) from their all present and future assets and properties and severed all relations with her. Any person dealing with her shall be doing all at his own risk etc.

**R. K. Tiwari, Advocate**

### PUBLIC NOTICE

I, AMAR JEET s/o SHOBH NATH r/o Hut 13, near Balmiki Mandir, F Block, Sudarshan Park, Delhi 110015 declare that name of my father has been wrongly written as SOBH NATH in my Aadhaar data: 3021 0259 8970; as SOMNATH in my education documents and in my voter card no. SZM2183879; as SOM NATH in my account no. 40042371739 with State Bank of India and in my PAN: BXZPJ1908H. The actual name of my father is SHOBH NATH

### PUBLIC NOTICE

Public at large is hereby informed that my client Mukesh S/o Kishan Lal R/o 15/347, Kalyanpuri, Delhi-91 have severed all relations from their son Tinkle Gupta and disowned them from their movable and immovable properties due to their disobedience and misconduct. My client will not responsible for any of the act done by Tinkle Gupta in future.

**Harish Chandra Singh (Advocate)**
CH-131, TEEHSIL COMPOUND, GHAZIABAD

### PUBLIC NOTICE

My client Mr. Gopal Krishan along with his wife late Anju Arora R/o 92 Khushi ram park uttam nagar west 2nd floor New Delhi-110059 have debarred /disowned his son namely Karan Arora & his wife Karishma Arora due to their Bad Behavior from their movable and immovable properties and have broken down all their ties and relation due to bad behavior with them. Accordingly to his desires he put public notice that Mr. Gopal Krishan will not be responsible for any debts related to his son Karan Arora & his wife Karishma Arora any of his/her actions henceforth. My client and their family members shall not be responsible for any act of him in future in any manner and if anybody deals with him, they will do so on her/his own risk and responsibility.

Sd/- **MANOJ MITTAL**
**(Advocate)**
**Regn. No. DL/668/95**
**D-5, East Arjun Nagar, Delhi-110032**

### PUBLIC NOTICE

My clients **Mrs. Savitri Devi** W/o Late Sh. Karam Singh R/o RZ-535/14, Sadh Nagar, Part-II, Gali No.46A, Palam Colony, New Delhi-45 has severed her relation from her son **Mahesh Pal** S/o Late Karam Singh & daughter in law **Mrs. Savita** W/o Mahesh Pal and grandsons **Aadarsh & Harsh** both S/o Mahesh Pal all R/o RZ-F-2/118-B, Gali No.5, Mahavir Enclave, Nasirpur, Palam Road Village, New Delhi-45, disowned & debarred them from all moveable and immovable properties & shall not be responsible for their acts, deeds and things done by them in past, present & future. Any one who deals with them shall be doing at their own cost and risks & my client will not be held responsible of their acts hereafter. **Shiv Datt Atri** (Advocate) SR-II-B, Janakpuri, Delhi-58.


indianexpress.com

I arrive at a conclusion not an assumption.
Inform your opinion with detailed analysis.

The Indian EXPRESS
JOURNALISM OF COURAGE


## Debts Recovery Tribunal-I, Delhi

**4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001**

**O.A. No. 515 / 2020**
**PUNJAB NATIONAL BANK (e-OBC)**
**Versus** **Applicant**
**Sh. Nitin Gupta and Another**
**Defendants**

To,

**1. M/s. JSS Buildcon Pvt. Ltd.,**
**(Defendants No. 02)**

Having its Registered Office at: 1/10243, Gali No. 1, Gorakh park, Shahdara, Delhi-110032, **Also at:** Corporate Office At: H-38, Sector-63, Noida, Uttar Pradesh-201307, **Also at:** NCR Monarch, GH-02/C, Sector-1, Greater Noida West, Gautam Budh Nagar, Uttar Pradesh-201306

Whereas the above named applicant has instituted a case for recovery of **Rs. 79,97,035.00 (Rs. Seventy Nine Lacs Ninety Seven Thousand Thirty Five Only)** against you and whereas it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in ordinary way. Therefore, this notice is given by advertisement directing you to make appearance before Ld. Registrar on **17-06-2021 at 10.30 A.M. (for further details kindly visit DRT website www.etribunal.gov.in) Phone No. 011-23748473)**

Take notice that in case of your failure to appear on the above mentioned day before this Tribunal, the case will be heard and decided in your absence.

Due to ongoing Pandemic Situation, all the matters will be taken up through Video Conferencing and for that purpose:-

(i) All the Advocates/Litigants shall download the "Cisco Webex" application / Software;

(ii) "Meeting ID" and "Password" for the next date of hearing qua cases to be taken by 'Registrar/Recovery Officer-I/ and Recovery Officer-II shall be available one day prior to the next date at DRT Official Portal i.e. "drt.gov.in" under the Public Notice Head.

(iii) In any exigency qua that, the Advocates/Litigants can contact the concerned official at Ph. No. 011-23748473.

Given under my hand and seal of the Tribunal on this 23rd March, 2021

**by order of this Tribunal**
**for Registrar**

Respondent may contact under mention phone number for further enquiry.
Amit K. Dar, Ld. Registrar, DRT-I, New Delhi, Phone.: 011-23748473
E-mail: drt1delhi-dfs@nic.in

## PUNJAB & SIND BANK
(A GOVT. OF INDIA UNDERTAKING)

**LUDHIANA ZONE** | **E-AUCTION SALE NOTICE**

**PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES ON 26.04.2021 11:00 AM TO 12:00 NOON**
**LAST DATE & TIME OF SUBMISSION OF EMD & DOCUMENTS ALONGWITH DEMAND DRAFT (HARD COPY) ON/BEFORE 22.04.2021 UPTO 4:00 PM**
**LAST DATE & TIME OF SUBMISSION OF EMD AND DOCUMENTS(ONLINE)ON/BEFORE 23.04.2021 UPTO 4:00 PM**

Sale of immovable property/ies mortgaged to Bank under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002(No.54 of 2002) Whereas, the Authorized Officer of **Punjab & Sind Bank,** has taken possession of the following property/ies pursuant to the notice issued under Section 13(2) of the Security Interest (Enforcement) Rules 2002 in the following loan account with right to sell the same on **"AS IS WHERE IS BASIS and AS IS WHAT IS BASIS"** for realization of Bank's dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(4) of the said Act proposes to realize the Bank's dues by sale of the said property/ies. The sale will be done by the undersigned through e-auction platform provided at the Web Portal **https://www.bankeauctions.com).**

| Sr. No. | Name of the Branch/ Account Name | Details of Property/ies | Demand Notice Date/ Outstanding Amount | EMD Submission Account Details | Authorised Officer, Contact No. & E-Mail ID | Reserve Price | EMD | Bid Increase Amount |
|---|---|---|---|---|---|---|---|---|
| 1. | CIVIL LINES<br>Borrower:Swastik Industries through its partners Ricky Sehgal and Neelam Sehgal Guarantors: Gagandeep Singh | Commercial property measuring 147 sq. yards situated wakia village Jandiali, Budhewal Road, Near Akal Academy, Chandigarh Road, Near Dhaliwal School, Ludhiana regd. vide sale deed 2731 dated 27.02.2015. | 03.12.2019, Rs.26,38,580.80 + Future Interest & expenses wef.01.12.2019 less recovery effective after 01.12.2019 | A/c No. 06831100013200 IFSC code : PSIB0000683 | Sh. Narender Kumar Gupta (Chief Manager) Mob.:9910299708 TELE: 0161-5068260, 0161-5068078 E Mail : ifb.ludhiana@psb.co.in, L0145@psb.co.in | Rs. 25.77 Lakh | Rs. 2.60 Lakh | Rs. 0.10 Lakh |
| 2. | DHOLEWAL<br>Borrower : 1. Sh. Krishan Gopal 2. Ms. Chelsi. | Property measuring 110 sq. yds.Village Phullanwal No. 1, Hadbast no. 263, Teh. & Distt. Ludhiana. Property measuring 200 sq. yds.Village Phullanwal No. 1, Hadbast no. 263, Teh. & Distt. Ludhiana. | 05.08.2019, Rs.17,33,511.06 + Future Interest & expenses w.e.f. 01.04.2020 less recovery effective after 01.04.2020 | A/c No. 06831100013200 IFSC code : PSIB0000683 | Sh. Narender Kumar Gupta (Chief Manager) Mob.:9910299708 TELE: 0161-5068260, ifb.ludhiana@psb.co.in, | Rs. 36.89 Lakh | Rs. 3.70 Lakh | Rs. 0.10 Lakh |
| 3. | Guru Nanak Public School<br>Borrower :1. M/s Chouhan Electronics 2. Parveen Kumar. Guarantors : 1. Roop Lal | Residential plot measuring 113.33 sq. yards situated at near Barota Road , Rerru Sahib Gurudwara Road, Guru Gobind Singh Nagar, Teh. & Distt. Ludhiana regd. vide sale deed wasika number 8516 dated 25.11.2010. | 31.01.2014 Rs. 8,09,672/- + Future Interest & expenses w.e.f. 01.01.2014 less recovery effective after 01.01.2014. | A/c No. 02931100066457 IFSC code : PSIB0000293 | Ms. Jayasree (Chief Manager) Mobile: 9216195155, TEL: 0161-5068052/ 5068253 E Mail Id : L0293@psb.co.in | Rs. 11.65 Lakh | Rs. 1.20 Lakh | Rs. 0.05 Lakh |
| 4. | HAIBOWAL KALAN<br>Borrower: R.S Khalsa Knitwears prop. Roshan Singh. Guarantors: Sohan Lal | Residential/Commercial property msg.200sq. yds. Situated at H.NO. 1156/17C, Street No.1 Jai Singh Nagar, Rahon Road, Vill. Taraf Gahlewal Ludhiana regd. vide sale deed wasika no. 4390 dated 16.06.2009. | 06.06.2014, Rs. 15,45,293/- + Future Interest & expenses w.e.f. 01.05.2014 less recovery effective after 01.05.2014 | A/c No. 06831100013200 IFSC code : PSIB0000683 | Sh. Narender Kumar Gupta (Chief Manager) Mob.:9910299708 TELE: 0161-5068260, 0161-5071611, E Mail Id : ifb.ludhiana@psb.co.in, L0679@psb.co.in | Rs. 31.50 Lakh | Rs. 3.15 Lakh | Rs. 0.05 Lakh |
| 5. | KHANNA<br>Borrower: Sh. Rajesh Kumar. Guarantors: Sh. Amarjot Singh | LOT : 1 Land measuring 0 Kanal 3 Marle being 3/240 share out of land measuring 12 Kanal 0 Marle situated within the revenue estate of village Lalheri (Hadbast No.219). Tehsil-Khanna, Distt. Ludhiana. Title Deed Wasika no. 4710, Bahi No. 1 Jilad No. 2485 Page No. 0 dated 08.11.2011 in the name of Sh. Rajesh Kumar. | 27.12.2017 Rs. 2,76,057/- +Future Interest & Expenses w.e.f. 01.12.2017. less recovery effective after 01.12.2017 | A/c No. 01881100000720 IFSC code : PSIB0000188 | Sh. Vivek Kumar (Chief Manager) Mob.: 9872465860 TELE: 01628-505092/93 E Mail Id : K0003@psb.co.in | LOT : 1 Rs. 1.53 Lakh | Rs. 0.16 Lakh | Rs. 0.05 Lakh |
| | | LOT : 2 Land measuring 0 Kanal 3 Marle being 3/240 share out of land measuring 12 Kanal 0 Marle situated within the revenue estate of village Lalheri (Hadbast No.219), Tehsil-Khanna, Distt. Ludhiana. Title deed wasika no. 3077, Bahi No. 1282, Jilad no. 1, Page No. 77 dated 27.12.2001 in the name of Sh. Rajesh Kumar. | | | | LOT : 2 Rs. 1.74 Lakh | Rs. 0.18 Lakh | Rs. 0.05 Lakh |
| 6. | MODEL TOWN<br>Borrower: 1. Sh. Aditya Soni. Guarantors: 1. Smt. Amandeep P. Soni. 2. Smt. Gurinder Kaur. | Property measuring 200 sq. yds., wakia Phullanwal, Abadi Inder Singh Nagar, Hadbast No. 278, Near Red Rose School, Ludhiana | 18.07.2017, Rs.5,35,227.40 + Future Interest & expenses w.e.f. 01.07.2017 less recovery effective after 01.07.2017 | A/c No. 02931100066457 IFSC code : PSIB0000293 | Ms. Jayasree (Chief Manager) Mobile: 9216195155, TEL: 0161-5068052/ 5068253/ E Mail Id : L0293@psb.co.in | Rs. 29.60 Lakh | Rs. 2.96 Lakh | Rs. 0.10 Lakh |
| 7. | MODEL TOWN<br>Borrower: Pankaj Vij. Guarantors: 1. Nidhi Nayar. 2. Sham Lal Vij | Industrial Property msg. 108 sq.yds. situated at H.No. B-2-1297, street no.1, Opposite Gyan Mandir, Arya Mohalla, Teh. & Dist. Ludhiana regd. vide transfer deed wasika no.21625 dated 12.03.2018. | 01.12.2018 Rs. 7,66,634.76/- + Future Interest & expenses wef.01.12.2018 less recovery effective after 01.12.2018. | A/c No. 02931100066457 IFSC code : PSIB0000293 | Ms. Jayasree (Chief Manager) Mobile: 9216195155, TEL: 0161-5068052/ 5068253/ E Mail Id : L0293@psb.co.in | Rs. 43.00 Lakh | Rs. 4.30 Lakh | Rs. 0.05 Lakh |
| 8. | NANDPUR<br>Borrower : Sh. Sunil kumar. Guarantor : Smt. Pooja Kapoor | Property measuring 50 sq. yds., comprised in khasra no. 30//16-25-37//4/2-5-6-38//1/1-10/2-11/1-20/2-30//17/2-24/2-37//7/1/1-14/2-15-16-17-18, Khatta no. 291/299-292/300-293/301, as per Jamabandi for the year 2008-09, situated within the revenue estate of village Giaspura, Hadbast no. 261, Teh. & Distt. Ludhiana registered vide sale deed bearing wasika no. 2048 dated 26.05.2016 | 11.04.2017, Rs. 9,45,810/- + Future Interest & expenses w.e.f.31.03.2017 less recovery effective after 31.03.2017 | A/c No. 01881100000720 IFSC code : PSIB0000188 | Sh. Vivek Kumar (Chief Manager) Mob.: 9872465860 TELE: 01628-505092/93 0161-2844112 E Mail : K0003@psb.co.in N0188@psb.co.in | Rs. 5.42 Lakh | Rs. 0.55 Lakh | Rs. 0.05 Lakh |
| 9. | NANDPUR<br>Borrower: Sh. Santosh Kumar. Guarantor: Smt. Geeta Rani. | Property measuring 55 sq. yds., comprised in khasra no. 32//21/2, 33//24/2, 25/2, 34//4, 5,6,7, 13/1, 14/1, 15/1, 35//1, 2/1, 9/2/3, 10, 11/1, 12/1/1, Khata No.588/596, as per jamabandi for the year 2008-09, situated within the revenue estate of village Giaspura, Hadbast no. 261, Abadi Guru Nanak Nagar, Teh. & Distt. Ludhiana, registered vide sale deed bearing Wasika no. 10130 dated 02.03.2016. | 11.04.2017, Rs. 11,95,949/- + Future Interest & expenses w.e.f. 31.03.2017 less recovery effective after 31.03.2017 | A/c No. 01881100000720 IFSC code : PSIB0000188 | Sh. Vivek Kumar (Chief Manager) Mob.: 9872465860 TELE: 01628-505092/93 0161-2844112 E Mail : K0003@psb.co.in N0188@psb.co.in | Rs. 5.62 Lakh | Rs. 0.57 Lakh | Rs. 0.05 Lakh |
| 10. | NANDPUR<br>Borrower: 1. Indu Kumari. 2. Vinod Kumar. Guarantors: 1. Balwinder Singh 2. Satinder Kumar | Residential property msg. 75sq.yds situated at Street No. 2 , Mahadev Nagar (Kartar Nagar) near Gian Devi Bawa School, wakia village Lohara, Teh & Distt. Ludhiana regd. vide sale deed wasika no.3209 dated 27.06.2013. | 27.09.2017, Rs. 11,61,727.53/- + Future Interest & expenses w.e.f.31.08.2017 less recovery effective after 31.08.2017 | A/c No. 01881100000720 IFSC code : PSIB0000188 | Sh. Vivek Kumar (Chief Manager) Mob.: 9872465860 TELE: 01628-505092/93 0161-2844112, E Mail Id : K0003@psb.co.in N0188@psb.co.in | Rs. 7.56 Lakh | Rs. 0.80 Lakh | Rs. 0.05 Lakh |
| 11. | NANDPUR<br>Borrower: Mahesh Singh. Guarantors: 1. Sant Bhadur Singh. 2. Smt. Amita Devi. | Residential property msg. 110sq.yds. situated at street No.3, Mohinder Nagar,Near K.K. property dealer, Star Public School Road, wakia village Lahora, Teh. & Distt Ludhiana.regd vide sale deed wasika No. 250 dated 08.04.2011. | 04.07.2018, Rs. 9,20,391.92/- + Future Interest & expenses wef.01.07.2018 less recovery effective after 01.07.2018. | A/c No. 01881100000720 IFSC code : PSIB0000188 | Sh. Vivek Kumar (Chief Manager) Mob.: 9872465860 TELE: 01628-505092/93 0161-2844112, E Mail Id : K0003@psb.co.in N0188@psb.co.in | Rs. 17.40 Lakh | Rs. 1.75 Lakh | Rs. 0.10 Lakh |
| 12. | NEW JANTA NAGAR<br>Borrower: Lakhwinder Singh Guarantors: 1. Smt. Amarjit Kaur 2. Smt. Rajwant Kaur | Residential property msg. 100 sq.yds situated at Wakia Street No 8, Gagan Nagar, Near Saraswati Model School, Ludhiana regd. vide sale deed no. 345 dated 12.04.2010. | 02.09.2017, Rs.6,89,545.38/- + Future Interest & expenses wef. 01.09.2017 less recovery effective after 01.09.2017. | A/c No. 00021100004511 IFSC code : PSIB0000002 | Sh. Ram Mohan Singh (Chief Manager) Mobile: 9720033456, TELE: 0161-5068064/65 E Mail : L0699@psb.co.in | Rs. 9.81 Lakh | Rs. 1.00 Lakh | Rs. 0.10 Lakh |
| 13. | SALIM TABRI<br>Borrower :1. Arora Agro Centre. 2. Raman Kumar. Guarantors:1. Krishan Lal. 2. Veena Rani | LOT : 1 1. Commercial property msg. 18.88sq.yds. situated at Shop-9, ground floor only, Karabara Road, opposite Deewan Gas Agency, Near Bhadur ke Chowk, Ludhiana regd vide sale deed wasika No. 9815 dated 22.01.2010. | 21.02.2018, Rs. 12,43,722.31/- + Future Interest & expenses w.e.f. 31.01.2018 less recovery effective after 31.01.2018. | A/c No. 00021100004511 IFSC code : PSIB0000002 | Sh. Arvind Tyagi (AGM) Mob.: 8057800094 TELE: 0161-5068251, 0161-2781017, E Mail Id : L0002@psb.co.in & L0419@psb.co.in | LOT : 1 Rs. 17.01 Lakh | Rs. 1.75 Lakh | Rs. 0.05 Lakh |
| | | LOT : 2 2. Commercial property msg. 28sq.yds. situated at Shop no 102, Near Grain Market, bhadur Ke Road, Tarf Karabara, Distt. Ludhiana regd vide sale deed wasika No. 1140 dated 26.04.2013. | | | | LOT : 2 Rs. 27.20 Lakh | Rs. 2.75 Lakh | Rs. 0.10 Lakh |

**Terms & Conditions: The e-auction is being held on "AS IS WHERE IS" & "AS IS WHAT IS" basis. 1.**To the best of knowledge and information of the Authorised Officer, there is no encumbrance on any property. However, the intending bidders should make their own independent enquiries regarding the encumbrances, title of the properties put on auction and claims/rights/dues/effecting the property prior to submitting their bid. The e-auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the Bank. The properties are being sold with all the existing and future encumbrances whether known or unknown to the Bank. The authorised officer/secured creditor shall not be responsible in any way for any 3rd parties claim/rights/dues. **2.** It shall be the responsibility of the bidders to inspect and satisfy themselves about the assets and specifications before submitting their bid. The inspection of property(ies) put on auction will be permitted to the interested bidders by concerned Authorised officer/Branch manager mentioned above against each account. **3.** The interested bidders shall submit their EMD through NEFT / RTGS **Demand Draft as detail Mantioned above and login in** web portal https://www.bankeauctions.com (the user id and password can be obtained free of cost by registering name with https://www.bankeauctions.com). **4.** After registration by bidders in the web portal, the intending bidder/purchaser is required to get the copies of the following documents uploaded in the web portal before the last date and time of submission of the bid document viz (i) copy of the NEFT/RTGS challan, (2) Copy of PAN Card. (3) Copy of residence proof/identification (KYC) viz. self attested copy of Voter ID Card/Driving license/passport/ration card etc., without which the bid is liable to be rejected. Uploading of scanned copy of annexures II and III (mentioned in the tender Notice) after duly filling up and signing. **5.** The interested bidders who require assistance in creating login ID and password, uploading data, submitting bid documents, training/ demonstration on online inter-se bidding etc may contact **M/s C 1 India Pvt. Ltd., Building No. 301, First Floor, Udyog Vihar, Phase-2, Gurgaon, Helpline number +91124-4302000-2021-2022, +91-9646796075 (Sh. Pandeep Singh) Helpline e-mail id support@bankeauctions.com and for any property related query or for inspection of above mentioned properties may contact authorised officer . 6.** Only the buyers holding valid user ID/password and confirmed payment of EMD through NEFT/RTGS shall be eligible for participating in the e-auction process. **For further details please visit https://www.bankeauctions.com & bank's website https://www.psbindia.com. 7.** The undersigned holds the rights to cancel/reject any bid/Auction at any time without any notice/explanation.

**STATUTORY 15 DAYS SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002**

The borrowers / guarantors are hereby notified to pay the sum as mentioned above along with up to date interest and ancillary expenses before the date of e-Auction, failing which the Property will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost.

**Date : 09.04.2021** **Place: Ludhiana** **(Authorised Officer, Punjab & Sind Bank)**

## OFFICE OF THE EXECUTIVE ENGINEER
## TRANS. LINE MAINTT. DIV-IV, JKPTCL, AMBEDKAR CHOWK, JAMMU J&K.

JKPTCL

**E-mail: extlcd2@gmail.com , Ph/Fax: 0191-2453427**

**SUBJECT: Extension of E-NIT No.: TLMD-IV/J/19 of 2020-2021, Dated: 06.03.2021**

### EXTENSION OF DATES

The Dates of captioned E-NIT's are hereby extended:

| | | |
|---|---|---|
| 1 | Last Date for Submission of Hard Copy of e-Bid | 15.04.2021 (02.00 P.M.) |
| 2 | e-Bid Submission (End) Date & Time | 15.04.2021 (02.00 P.M.) |
| 3 | Online Commercial and Technical e-Bid Opening Date & Time | 17.04.2021 (03.00 P.M.) |

All other terms and conditions shall remain unchanged.

**Sd/-**
**Executive Engineer,**
**Transmission Line Maintt. Div.-IV,**
**Jammu**

**DIPJ-137**

## इंडियन बैंक Indian Bank
इलाहाबाद ALLAHABAD

**Corporate Office :** 254-260, Avvai Shanmugam Salai Royapettah, Chennai- 600014

**PUBLIC NOTICE**

Notice is hereby given that the following share certificate issued by the Bank is stated to has been lost or misplaced or stolen and the registered holder/ claimant thereof has applied to the Bank for issue of duplicate share certificate.

| Sl. No. | Name of Shareholder | Folio No. | No. of shares | Certificate No. | Distinctive No. (From) | Distinctive No. (to) |
|---|---|---|---|---|---|---|
| 1. | KCL Ltd. (formally Khemka Containers Limited) | 00041518 | 609 | 41533 | 610203107 | 610203715 |

The Bank has notified the Stock Exchanges, where these shares are listed, the loss of share certificates. Any person (s) who has/have any claim in respect of these share certificates should lodge such claim(s) with the Registrar & Share Transfer Agent of the Bank i.e. Cameo Corporate Services Ltd., Email: investor@cameoindia.com, within 15 days of the publication of this notice, after which no claim will be entertained and Registrar will proceed to issue duplicate certificates.

**For Indian Bank**

**Place : Chennai**
**Date : 09.04.2021**

**Dina Nath Kumar**
**Asst. General Manager & Company Secretary**

## NORTHERN RAILWAY

**OFFICE OF Principal Chief Materials Manager**
**Headquarters Office, Baroda House, New Delhi-110001**
**Phone : 011-23383304, Fax-011-23384008**

**No. 117/S/Auction Programme/Sale/2021-22** **Dated 08.04.2021**

### Corrigendum in Auction Program of Northern Railway.

Following amended dates of the auction program for the month of April, 2021 will be as under :

| S. No. | Depot / Division | Existing | Amended date for e-auction |
|---|---|---|---|
| 1. | Dy.CMM/SSB | 14.04.2021 | 15.04.2021 |
| 2. | Sr.DMM/UMB | 14.04.2021 | 15.04.2021 |

All other auction dates advised earlier will remain same. For further details regarding e-auction please visit Railway website '**www.ireps.gov.in**'.

(Perhlad Singh)
Dy. CMM/S&P
For Principal Chief Materials Manager
809/2021

**SERVING CUSTOMERS WITH A SMILE**

## FORM - A
## PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF JINDAL MEDICOT LIMITED**

| RELEVANT PARTICULARS | |
|---|---|
| Name of corporate debtor | JINDAL MEDICOT LIMITED |
| Date of incorporation of corporate debtor | 27-May-2008 |
| Authority under corporate debtor is incorporated / Registered | Registrar of Companies–Chandigarh under Companies Act 1956 |
| Corporate identity no./limited liability identification number of corporate debtor | U17100PB2008PLC031964 |
| Address of the registered office & principal office (if any) of corporate debtor | **Registered Office:** Mandiala Kalan, P.O. Bija, Tehsil Khanna Ludhiana- 141412, Punjab, India **Works:** UP Mahal Ram Nagar, VPO Thattal, Tehsil Amb, Dist. Una- 177211, Himachal Pradesh, India. |
| Insolvency commencement date in respect of corporate debtor | 03-March-2020 |
| Estimated date of closure of insolvency resolution process | 05-January-2021* |
| Name and Registration Number of The Interim Resolution Professional | Gaurav Gupta, Reg. No: IBBI/IPA-001/IP-00556/2017-18/10986 |
| Address and e-mail of the interim resolution professional as registered with Board | 203, Savitri Complex-1,Near Dholewal Chowk, Ludhiana-141003, Punjab. Email: ip.jindalmed@gmail.com |
| Address and e-mail to be used for correspondence with the interim resolution professional | 203, Savitri Complex-1,Near Dholewal Chowk, Ludhiana-141003, Punjab. Email: ip.jindalmed@gmail.com |
| Last Date of submission of claims | 23-Apr-2021 |
| Classes of creditors,if any,under clause(b) of sub-section(6A)of section 21, ascertained by the interim resolution professional | NIL |
| Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable |
| (a) Relevant Forms and (b) Details of authorized representatives are available at: | a) Relevant forms: forms can be downloaded from the website of IBBIhttps://ibbi.gov.in./downloadform.html b) Details of Authorized representative-Not applicable. |

1.Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process against JINDAL MEDICOT LIMITED on date 03/03/2020. (The certified copy of the said order was made available on 04/03/2020). 2.The creditors of JINDAL MEDICOT LIMITED are hereby called upon to submit their claims with proof on or before 23-04-2021 to the Resolution Professional (RP) at the address mentioned against item no. 10.3.The financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by registered post or by electronic means. 4.A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. 5.Submission of false or misleading proofs of claim shall attract penalties.

*Note:1. Period of 129 days from 25/03/2020 to 31/07/2020 was excluded from the CIRP period due to COVID 19 by Hon'ble NCLT Order dated 29th Oct 2020. 2. The public announcement was stayed by order of the Hon'ble NCLAT dated 05/03/2020 in pursuance of appeal filed by Erstwhile Director of the Company, which has now been dismissed on 08th April 2021. An exclusion application shall be filed by the Resolution Professional with Hon'ble NCLT to exclude the aforesaid period and accordingly the time of CIRP shall not considered to be over on 5th January 2021.

**Sd/-**
**GAURAV GUPTA**
**(Resolution Professional of Jindal Medicot Limited)**
**IBBI/IPA-001/IP-00556/2017-18/10986**

**Date : 10-04-2021**
**Place : Ludhiana**

# पंजाब में 24 घंटे में कोरोना से 56 मौतें

**नए 3459 संक्रमित, प्रदेश में कोरोना के सक्रिय मरीजों की संख्या 27219 हुई**

चंडीगढ़, 9 अप्रैल (जनसत्ता)।

पंजाब में कोरोना महामारी की दहशत बढ़ती ही जा रही है। कोरोना से मृतकों और संक्रमितों की रोजाना का आंकड़ा हर रोज रेकार्ड बना रहा है। प्रशासन की ओर से कई पाबंदियां लागू करने के बावजूद इसकी रफ्तार बढ़ने से लोग चिंतित हैं। आज शुक्रवार को राज्य में कोरोना से 56 लोगों की मौत हो गई जबकि 3459 लोगों में संक्रमण की पुष्टि हुई है।

पंजाब स्वास्थ्य एवं परिवार कल्याण विभाग की ओर से जारी मीडिया बुलेटिन के मुताबिक अब तक राज्य में संदिग्ध मामलों की संख्या 6270878 है जबकि पॉजिटिव मरीजों की संख्या 266494 हो चुकी है। सक्रिय मामले 27219 हैं। राज्य में 406 मरीज ऑक्सीजन के सहारे हैं जबकि 43 लोगों की सांसें वेंटिलेटर के सहारे अटकी हैं। कोरोना से अब तक राज्य में कुल 7390 मौतें हो चुकी हैं।

राज्य में आज आए नए संक्रमतों में लुधियाना से 438, जालंधर से 502, पटियाला से 245, एसएएस नगर से 629, अमृतसर से 329, गुरदासपुर से 120, बठिंडा से 149, होशियारपुर से 141, फिरोजपुर से 116, पठानकोट से 82, संगरूर से 50, कपूरथला से 136, फरीदकोट से 55, मुक्तसर साहिब से 95, फाजिल्का से 18, मोगा से 38, रोपड़ से 65, फतेहगढ़ साहिब से 31, बरनाला से 34, तरन तारन से 62, एसबीएस नगर से 48 और मानसा से 76 मरीज शामिल हैं।

### पंचकूला में 312 नए संक्रमित, 2 की मौत

पंचकूला: पंचकूला में पिछले 24 घंटे में 312 कोरोना संक्रमित मरीजों की पुष्टि हुई है। इनमें 228 पंचकूला के विभिन्न सेक्टरों से हैं। इनमें 136 पुरुष और 92 महिलाएं शामिल हैं। आज शुक्रवार को सेक्टर 4 के 82 वर्षीय पुरुष और सेक्टर 17 की 74 वर्षीय महिला की मौत हो गई हैं। यह जानकारी पंचकूला की सिविल सर्जन डॉ जसजीत कौर ने दी है। पंचकूला में हर रोज कोरोनाग्रस्त मरीजों की संख्या में इजाफा हो रहा है। अब तक जिले में 158 लोगों की कोरोना संक्रमण से मौत हो चुकी है। फिलहाल यहां 1196 कोरोनाग्रस्त सक्रिय मरीज हैं। अबतक 203 स्वास्थ्य कर्मी कोरोना की चपेट में भी आ चुके हैं।

## लक्खा सिधाना 26 जनवरी के बाद फिर नजर आया दिल्ली सीमा पर

**युवाओं की अगुवाई करता हुआ सिंघू पहुंचा दिल्ली पुलिस का वांछित**

**एसकेएम के तीन किसान संघों के नेता भी उसकी भीड़ में शामिल**

लुधियाना, 9 अप्रैल (जनसत्ता)।

गत 26 जनवरी को दिल्ली में लाल किला पर हिंसा कांड में पुलिस को वांछित बदमाश एवं मालवा सभ्याचारक मंच- पंजाब का अध्यक्ष लक्खा सिधाना आज शुक्रवार सुबह हजारों की संख्या में पंजाब से युवाओं की भीड़ की अगुवाई करता हुआ कुंडली बॉर्डर पर पहुंचा। वह संयुक्त किसान मोर्चा-एसकेएम के आह्वान पर 10 से 11 अप्रैल को 24 घंटे तक केएमपी एक्सप्रेसवे पर ट्रैफिक जाम करने के लिए पंजाब से युवाओं की भीड़ जुटाकर वहां आया है। दिल्ली पुलिस ने उस पर 50 हजार का इनाम घोषित कर रखा है।

एसकेएम ने पहले खुद को दीप सिद्धू और सिधाना दोनों से अलग कर लिया था। लेकिन अब उसने इन्हें फिर से अपने मोर्चा में शामिल कर लिया है। एक ओर भले ही सिद्धू को लेकर वह पसोपेश में हो, लेकिन सिधाना के साथ भाकियू- क्रांतिकारी के अध्यक्ष सुरजीत सिंह फूल, भाकियू-दोआबा के अध्यक्ष मनजीत सिंह राय और लोक भलाई कल्याण समाज के अध्यक्ष बलदेव सिंह सिरसा नजर आए। यह सब पंजाब में 32 किसान संघों के सदस्य तो हैं ही और एसकेएम के भी सदस्य हैं।

पंजाब से युवाओं का यह जमघट दरअसल, मस्तुआना साहिब गुरुद्वारा में मत्था टेकने के बाद राजपुरा के रास्ते शंभू बॉर्डर- अंबाला होते हुए आज देर शाम कुंडली बॉर्डर पहुंचा। यह सब सैंकड़ों कारों में सवार थे।

लक्खा नीले रंग की पगड़ी पहने भीड़ को संबोधित करता नजर आया। उसने कहा, मोर्चा कायम है। हमारी एकता शुरू से अखंडित है। दीप भी हमारा भाई है। पहले एक-दो गलतियां हुईं हीं लेकिन वो बीत गया सो बीत गया।

इस बीच वहां जमा युवक पुलिस को चिल्ला-चिल्लाकर चुनौती देते नजर आए कि हिम्मत है तो लक्खा को हाथ लगाकर दिखाएं।

लक्खा ने आगे कहा, मैं किसी भी रोज गिरफ्तार हो सकता हूं लेकिन मोर्चा सामान्य तरीके से चलता रहेगा, युवा आते रहेंगे। मैं दिल्ली मोर्चा में हिस्सा लेने आ रहे प्रत्येक युवा को शांति बनाए रखने की अपील करता हूं, वरना कृषि कानूनों से हमें हाथ धोना पड़ जाएगा। हम निजी मतभेद बाद में पंजाब लौटकर भी निपटा सकते हैं। वहां मनजीत सिंह राय ने कहा, हमारा मोर्चा राजपुरा, शंभू बॉर्डर, अंबाला होता हुआ संगरूर के रास्ते कुंडली बॉर्डर पर पहुंचा है। हम केएमपी एक्सप्रेसवे पर 24 घंटे के लिए जाम लगाएंगे।

फूल ने कहा, लक्खा के साथ अब कोई मतभेद नहीं और अब हमारा मोर्चा एक है। लोगों को निराधार अफवाहें फैलाना बंद कर देना चाहिए जिसमें कहीं भी मोर्चा और लक्खा में कोई मतभेद की बात आती हो।

## हरियाणा में पहली से 8वीं कक्षा तक के स्कूल 30 अप्रैल तक बंद

**कोरोना महामारी के चलते सरकार ने लिया निर्णय**

**मुख्यमंत्री मनोहर लाल ने गुरुग्राम में की घोषणा**

चंडीगढ़, 9 अप्रैल (जनसत्ता)।

हरियाणा में कोरोना महामारी की बढ़ती रफ्तार के साथ ही सरकार भी सक्रिय हो गई है। सरकार प्रदेशवासियों को कोरोना से बचाव के लिए हर स्तर पर जागरूक कर रही है। कोरोना के फैलाव को देखते हुए हरियाणा सरकार ने निर्णय लिया है कि प्रदेश में पहली से आठवीं कक्षा तक के स्कूल 30 अप्रैल तक बंद रहेंगे।

यह घोषणा हरियाणा के मुख्यमंत्री मनोहर लाल ने शुक्रवार को गुरुग्राम में पीडब्ल्यूडी स्वर्ण जयंती विश्राम गृह में जीएमडीए की बैठक के बाद पत्रकारों से बातचीत में की। मुख्यमंत्री ने कहा कि एक दिन पूर्व प्रधानमंत्री ने मुख्यमंत्रियों के साथ वीडियो कांफ्रेंसिंग के जरिए बैठक की। कोरोना महामारी को लेकर दिशानिर्देश दिए। अलग-अलग शहरों के हिसाब से प्रधानमंत्री नरेंद्र मोदी ने वहां तैयारियों के लिए दिशा-निर्देश भी दिए। मुख्यमंत्री ने कहा कि हम सबकी यह जिम्मेदारी है कि कोरोना से बचाव को हम अपने स्तर पर भी ऐहतियात बरतें।

उन्होंने साफ कहा कि कोरोना ज्यादा ना फैले, इसे लेकर कुछ सख्ती भी की जा सकती है। इसलिए लोगों को चाहिए कि वे मास्क लगाकर रखें, सामाजिक दूरी का पालन करें और सेनिटाइजर का इस्तेमाल करें। यह बहुत जरूरी है। उन्होंने कहा कि प्रदेश में प्राइमरी व मिडल स्कूलों को 30 अप्रैल तक बंद किया जा रहा है। इसके बाद आगे निर्णय लेंगे। उन्होंने कहा कि लोग किसी भी तरह से डरें नहीं। सरकार को देश-प्रदेशवासियों की चिंता है। अधिक से अधिक वैक्सीनेशन पर जोर दिया जा रहा है। कोरोना के जो मरीज आ रहे हैं, उनकी स्थिति ऐसी नहीं है कि उन्हें अस्पतालों में भर्ती किया जाए। इसलिए उन्हें गृहसंगरोध में भेजा जा रहा है। अस्पतालों में तैयारी पूरी है।

## शहर में एक दिन में सर्वाधिक 422 संक्रमित, 4 की मौत

**सक्रिय मामले बढ़कर 3213 हुए**

चंडीगढ़, 9 अप्रैल (जनसत्ता)।

चंडीगढ़ में कोरोना के मामले तेजी से बढ़ रहे है। शहर में शुक्रवार को 400 के पार संक्रमित मरीजों की पुष्टि हुई है। आज 422 नए संक्रमित मरीजों की पुष्टि होने के साथ शहर में सक्रिय मामले बढ़कर अब 3213 पर पहुंच गए हैं। जबकि आज संक्रमण की चपेट में आकर 4 मरीजों की मौत हुई है।

प्रशासन ने शहर में कोरोना संक्रमण को बढ़ता हुआ देख बुधवार से रात का कर्फ्यू लागू कर दिया था। इसके तहत चंडीगढ़ में रात 10:30 बजे से सुबह पांच बजे तक रात का कर्फ्यू लगा दिया है। इस दौरान बाहर निकलना, पार्टी और अन्य गैर जरूरी चीजों पर रोक लगा दी है। रात के कर्फ्यू और कई और पांबदियां लागू करने के बावजूद शहर में बड़ी संख्या में संक्रमित मरीजों की पुष्टि हो रही है। जो प्रशासन के लिए चिंता का विषय बनता जा रहा है।

शहर में आज संक्रमण से चार लोगों की मौत हुई है। जिनमें सेक्टर 20 निवासी 54 वर्षीय पुरुष और सेक्टर 45 स्थित गांव बुडैल निवासी 44 वर्षीय महिला सहित दोनों मरीजों की मौत पीजीआइ में हुई है। वही मनिमाजरा निवासी 28 वर्षीय युवक और सेक्टर 23 निवासी 65 वर्षीय बुजुर्ग महिला की मौत सेक्टर 32 अस्पताल में हुई है। शहर में अब तक संक्रमण से 393 लोगों की मौत हो चुकी है। जबकि आज 422 नए पॉजिटिव केस मिलने से शहर में संक्रमित मरीजों का कुल आंकड़ा 29943 पर पहुंच गया है। जबकि 3213 कोरोना के सक्रिय मरीजों का इलाज चल रहा है। पिछले 24 घंटे में 3260 लोगों के कोरोना सैंपल लेकर जांच की गई। जिसमें से 105 लोगों के सैंपलो का इंतजार किया जा रहा है। वही आज 320 मरीज स्वस्थ होकर विभिन्न अस्पतालों, आइसोलेशन वार्ड और होम आइसोलेशन से बाहर आए हैं। शहर में अब तक 26337 संक्रमित मरीज कोरोना को मात देकर घर वापसी कर चुके हैं।

## चढूनी का रोहतक में आज किसान-दलित मजदूर पंचायत का आह्वान

चंडीगढ़, 9 अप्रैल (जनसत्ता)।

समाज में हर तबके से समर्थन की तलब के साथ गुरनाम सिंह चढूनी नीत भाकियू ने अब कल शनिवार के रोज रोहतक में दलित-पिछड़ा वर्ग मजदूर-किसान पंचायत के आयोजन का आह्वान कर दिया। हालिया समय में किसान संघों की पहल पर हरियाणा के अलग-अलग स्थानों पर दलित सम्मेलन आयोजित कराए गए हैं ताकि केंद्र सरकार के तीनों कृषि कानूनों के विरोधस्वरूप जारी किसान आंदोलन में अधिसूचित जातियों का भी अधिकाधिक समर्थन जुटाया जा सके। आज शुक्रवार जारी अपने एक वीडियो संदेश में गुरनाम सिंह चढूनी ने कहा, यह केवल किसानों का ही संघर्ष नहीं, वरना अब हर देशवासी देश, संविधान और शिक्षा को बचाना चाहता है। यह समूचे कामगार वर्ग और बीआर अंबेदकर, सर छोटू राम और महात्मा ज्योतिराव फूले के समर्थकों का ही संघर्ष बन गया है। दलित इस संघर्ष में हमारे साथ खड़े हैं।

चढूनी ने अपने संदेश में भाजपा-जजपा नेताओं व मंत्रियों का घेराव करने वाले किसानों पर पुलिस मामले दर्ज करने वाली हरियाणा सरकार की भी आलोचना की, जिसमें उन्होंने दावा किया कि किसान यह सब शांतिपूर्ण तरीके से लोकतांत्रिक आधार पर कर रहे हैं।

चढूनी ने कहा, हिसार में तो लड़कियों व विद्यार्थियों पर मामले दर्ज किए गए हैं। हम हरियाणा सरकार को चेताना चाहते हैं कि वह इन हथकंडों से बाज आ जाए क्योंकि किसान आंदोलन को इस तरह तोड़ा नहीं जा सकता। हम अपनी गिरफ्तारियां देने को तैयार हैं, सरकार हमें बता दे कि हमें इसके लिए कब कहां आना है। हरियाणावासियों को पुलिस मामलों से डराया नहीं जा सकता। हम इनका सामना करने और जेलों को भरने को तैयार हैं। लेकिन हम अपने आंदोलन से पीछे नहीं हटने वाले, यह लोग जो चाहें कर लें।

चढूनी ने एक बार फिर से किसानों का आह्वान करते हुए कहा कि वह शांति बनाए रखते हुए अपना संघर्ष जारी रखें। किसान नेता ने उस डीबीटी मसले पर आढ़तियों के प्रदर्शन का भी समर्थन किया जिसमें उनकी फसल बिक्री के बदले किसानों को रकम का भुगतान सीधे उनके बैंक खातों में किए जाने का प्रावधान है। सरकार ने मंडियों में उनकी फसल खरीदने के बदले रकम का भुगतान आढ़तियों के मार्फत करने की बजाय उसे सीधे किसानों के बैंक खातों में करने को कहा है।

## डीबीटी: गेहूं खरीद का बहिष्कार करेंगे आढ़ती

**मंडी में फसल का अंबार लगाए रखने की मंशा**

चंडीगढ़, 9 अप्रैल (जनसत्ता)।

केंद्र सरकार की ओर से पंजाब को डायरेक्ट बेनिफिट ट्रांसफर यानी डीबीटी की प्रक्रिया अपनाने के निर्देष दिए जाने के अगले रोज आज शुक्रवार पंजाबभर में आढ़तियों ने गेहूं खरीद प्रक्रिया में हिस्सा लेने से इनकार करते हुए हरियाणा में अपने साथियों के साथ 'कदमताल' करते हुए हड़ताल पर चले जाने का फैसला कर लिया।

बता दें कि कल शनिवार से पंजाबभर में गेहूं खरीद की प्रक्रिया शुरू होने जा रही है। ऐसे में यदि गेहूं की सफाई कर उसे बोरियों में भरने का काम नहीं होता तो प्रदेशभर की मंडियों में गेहूं के अंबार लग जाएंगे, वह भी तब जब सरकार पंजाब में कोविड संक्रमण के बढ़ते मामलों के बीच मंडियों में गेहूं की खरीद जल्द निपटाने को प्रयासरत है।

प्रदेशभर के दोनों आढ़ती संगठनों ने घोषणा की है कि वह लोग गेहूं खरीद के पहले दिन से ही हड़ताल पर चले जाएंगे। मुख्यमंत्री कैप्टन अमरिंदर सिंह के अलावा मनप्रीत सिंह बादल, भारत भूषण आशू और विजय इंदर सिंगला सहित तीन मंत्रियों के साथ एक आभासी बैठक में अपनी वार्ता विफल रहने के बाद आज रविंदर सिंह चीमा नीत पंजाब आढ़ती संघ ने हड़ताल पर जाने की घोषणा कर दी। इधर, चीमा ने हड़ताल पर जाने की घोषणा की तो विजय कालड़ा नीत आढ़ती संघ ने बैठक में बताया कि वह इस बाबत कोई फैसला अपने संघों के जिलाध्यक्षों से चर्चा के बाद ही लेंगे।

बाद में शाम को कालड़ा ने कहा कि वह शाम तक सरकार की ओर से कोई विकल्प दिए जाने की प्रतीक्षा करते रहे लेकिन ऐसा कुछ नहीं हो पाया। उन्होंने बताया, हम अब मंडियों में गेहूं खरीद प्रक्रिया का बहिष्कार करेंगे और कल मंडियां बंद रखेंगे। हम किसानों को मंडियों तक ट्रॉलियों में भरकर लाई गई गेहूं वहां उतारने को तो कहेंगे लेकिन वहां कोई अन्य कामकाज नहीं होगा। फिर हम भी देखते हैं कि सरकार मंडियों में गेहूं के लगे अंबार कैसे और कहां संभलवाती है। चीमा ने कहा, अब जब पंजाब सरकार आढ़तियों के अधिकार की रक्षा ही नहीं कर पा रही और उन्हें भ्रमित करने में लगी है तो अब हम भी उन्हें अपनी अहमियत बताएंगे। यदि फसल खरीद में आढ़तियों की कोई जरूरत ही नही तो उत्तर प्रदेश में गेहूं 1100 रुपए प्रति क्विंटल क्यों बेची जा रही है। आढ़ती ही पंजाब की मंडियों में फसल के ढेर संभालने में 16-16 घंटे काम करते हैं, तब कहीं जाकर फसल को ठिकाने लगाना संभव हो पाता है। चीमा ने कहा कि इस बार इन लोगों को आढ़तियों का सहयोग लिए बिना फसल खरीद प्रक्रिया को संभालने दो, देखते हैं क्या होता है।

## चार दिन में सात लाख लोगों को लगाएंगे कोरोना का टीका: विज

चंडीगढ़, 9 अप्रैल (जनसत्ता)।

हरियाणा के स्वास्थ्य मंत्री अनिल विज ने कहा है कि 11 से 14 अप्रैल तक प्रदेश में टीकाकरण उत्सव मनाया जाएगा। इस दौरान 6 से 7 लाख लोगों का निःशुल्क कोविड टीकाकरण किया जाएगा। इसके लिए मेडिकल कॉलेजों के चिकित्सकों एवं स्टॉफ की छुट्टियां रद्द करने के निर्देश दिए हैं।

स्वास्थ्य मंत्री ने शुक्रवार को इस संबंध में आयोजित उच्च स्तरीय बैठक की अध्यक्षता करते हुए कहा कि प्रधानमंत्री नरेन्द्र मोदी की भावनानुसार राज्य के सभी बड़े गांवों, शहरों की कॉलोनियों, बस्तियों, कार्य स्थलों, सार्वजनिक स्थलों, बाजारों में टीकाकरण किया जाएगा। इसके लिए रास्तों, बस अड्डों, रेलवे स्टेशनों, अस्पतालों व अन्य स्थानों पर पोस्टर एवं बैनर की सहायता से लोगों को टीकाकरण एवं कोविड जांच के लिए जागरूक किया जाएगा।

### किसानों के साथ फिर से बातचीत शुरू करने के पक्ष में विज

चंडीगढ़, 9 अप्रैल (जनसत्ता)।

कृषि कानूनों के खिलाफ चार महीने से धरने पर बैठे किसानों की फिर से केंद्र सरकार के साथ बातचीत शुरू हो सकती है। हरियाणा के गृह एवं स्वास्थ्य मंत्री अनिल विज इस मामले में मध्यस्थता कर सकते हैं। विज इसके लिए केंद्रीय कृषि मंत्री को पत्र लिखेंगे। गृह मंत्री ने इस बाबत संकेत दिए हैं।

हरियाणा में दिल्ली की सीमा पर सैकड़ों किसान पिछले चार माह से धरने पर बैठे हुए हैं। करीब दो माह से किसानों और केंद्र सरकार में बातचीत बंद है। बैठकों का सिलसिला दोबारा शुरू करवाने के लिए हरियाणा के गृहमंत्री अनिल विज अब आगे आए हैं। विज ने बताया कि हरियाणा में लगातार बढ़ रहे कोरोना मरीजों को लेकर प्रधानमंत्री नरेंद्र मोदी के साथ हुई बैठक में इस बाबत चर्चा हुई है। राज्य सरकार ने आज से प्रधानमंत्री के निर्देशानुसार काम शुरू कर दिया है।

## नौवीं से 12वीं तक के विद्यार्थियों को मिलेगी मुफ्त शिक्षा

**हरियाणा शिक्षा विभाग ने बनाई 350 करोड़ की योजना**

चंडीगढ़, 9 अप्रैल (जनसत्ता)।

हरियाणा में नौवीं से 12वीं कक्षा तक के विद्यार्थियों को मुफ्त शिक्षा प्रदान करने पर सालाना 350 करोड़ रुपए खर्च होंगे। मुख्यमंत्री मनोहर लाल द्वारा बजट में की गई घोषणा को पूरा करने तथा प्रदेश में नई शिक्षा नीति को लागू करने के लिए शिक्षा मंत्री कंवर पाल की अध्यक्षता में शिक्षा निदेशालय के अधिकारियों की बैठक हुई। इसमें अधिकारियों ने बताया कि प्रदेश के सरकारी स्कूलों में नौंवी तथा दसवीं कक्षा में एक लाख 82 हजार 419 छात्र और एक लाख 92 हजार 16 छात्राएं हैं। जिनकी वर्दी पर प्रति बच्चा 1300 रुपये, स्कूल बैग पर 400 रुपये और स्टेशनरी पर 500 रुपये खर्च आएगा। इसके अलावा 1000 रुपये स्कूल फीस और मिड-डे मिल पर 2115 रुपए खर्च होगा। यानि एक बच्चे पर 5315 रुपए खर्च आएगा।

तीन लाख 74 हजार 435 बच्चों पर सालाना 199.01 करोड़ रुपए खर्च होगा। इसी तरह से 11वीं और 12वीं में लड़कों की संख्या एक लाख 16 हजार 359 और लड़कियों की एक लाख 28 हजार 462 है। जिनकी वर्दी पर प्रति बच्चा 1500 रुपए, स्कूल बैग 500 रुपए और स्टेशनरी पर 600 रुपए खर्च आएगा। 1200 रुपये फीस और 2350 मिड-डे मिल पर खर्च होगा। यानि प्रति बच्चा 6150 रुपये खर्च आएगा, जो 244821 बच्चों पर सालाना 150.56 करोड़ रुपये खर्च होगा। सरकार का इस पर 349.57 करोड़ रुपये सालाना खर्च आएगा। हरियाणा में नई शिक्षा नीति को लागू करने के लिए गठित की गई दस कमेटियों ने भी अपनी सिफारिशें दे दी हैं। प्रदेश सरकार वर्ष 2025 तक नई शिक्षा नीति को लागू करने की तैयारी में है। इस नई नीति के तहत पढ़ाई छोड़ने वाले बच्चों की संख्या को कम किया जाएगा। चूंकि दसवीं में आने के बाद पढ़ाई छोड़ने वाले बच्चों की दर अधिक हो जाती है। इसलिए इसे कम करने के लिए निशुल्क शिक्षा का प्रावधान किया गया है।

**विशेष शिक्षा जोन के दायरे में लाए जाएंगे प्रदेश के 10 खंड**

*शिक्षा में पिछड़े क्षेत्रों जहां अनुसूचित जाति की संख्या ज्यादा है। ऐसे क्षेत्र जहां महिला साक्षरता दर कम है। ऐसे क्षेत्र जहां प्रवासी मजदूरों की संख्या अधिक है। अर्बन और स्लम इन बिंदुओं के आधार पर ऐसे खंडों की पहचान की जाएगी। पहले चरण में प्रदेश के 10 खंडों को चुना जाएगा।*

### युवती को अश्लील संदेश भेजने के आरोप में गिरफ्तार

पंचकूला, 9 अगस्त (जनसत्ता)।

पंचकूला पुलिस ने एक युवती को फोन पर अश्लील संदेश भेजने के आरोप में एक व्यक्ति को गिरफ्तार किया है। आरोपी की पहचान पंचकूला निवासी सराम कुमार के रुप में हुई। जानकारी के मुताबिक पीड़ित युवती ने 24 फरवरी को पुलिस थाना पिंजौर में शिकायत दर्ज करवाई थी कि पिछले कुछ समय से उसे कोई व्यक्ति मोबाइल पर अश्लील संदेश भेज रहा है। इससे परेशान होकर इसने शिकायत दी है। इस पर पुलिस ने भादंसं की धारा 354 के तहत मामला दर्ज कर तुरंत कार्रवाई करते हुए बीते कल आरोपी को गिरफ्तार कर लिया।

**चिंता** मार्च मध्य में जो दर 4.9 फीसदी थी, वह 7 अप्रैल तक बढ़कर 8 फीसदी तक जा पहुंची

## पंजाब के ग्रामीण जिलों में कोविड संक्रमण दर कहीं अधिक

लुधियाना, 9 अप्रैल (जनसत्ता)।

कोविड संक्रमित मरीजों की संख्या तो पंजाब में निरंतर तेज गति से बढ़ ही रही है, साथ ही मरीजों में संक्रमण की दर भी खौफनाक गति से बढ़ने लगी है। इसका प्रमाण यह है कि पंजाब में संक्रमण विस्तार की जो दर 19 मार्च में मात्र 4.9 फीसदी थी वह 7 अप्रैल तक बढ़कर 8 फीसदी तक जा पहुंची।

पंजाब में कोरोना संक्रमण के सक्रिय मरीजों का जो आंकड़ा 26 मार्च को 22,652 था, वह 7 अप्रैल तक बढ़कर 25,855 पर पहुंच गया था। यानी मात्र 12 दिनों के ही अंतराल के दौरान प्रदेष में संक्रमित मरीजों की संख्या में 3203 की गिनती का इजाफा दर्ज हो गया। हालांकि, 26 मार्च को संक्रमण की दर 6.81 फीसदी थी जो 2 अप्रैल तक बढ़कर 8.7 फीसदी तक जा पहुंची लेकिन 7 अप्रैल को यह कम होकर 8 फीसदी पर आ गई।

भले ही 19 से 26 मार्च के बीच संक्रमण की दर में 1.86 फीसदी का बढ़ोतरी की दिशा में बदलाव आया था लेकिन 2 से 7 अप्रैल की अवधि के बीच यह माइनस 0.7 फीसदी के रूप में अंकित हुआ यानी इसकी गति में गिरावट देखने को मिली वह भी तब जब सकल संक्रमण दर बढ़ोतरी की दिशा में अग्रसर थी।

बीती 7 अप्रैल को सर्वाधिक 18.1 फीसदी की संक्रमण दर रोपड़ में दर्ज हुई जबकि जिला मोहाली में यह दर 16.7 फीसदी दर्ज की गई, लेकिन मोहाली में सूरत-ए-हाल कुछ बेहतर इस मायने में कहे जा सकते हैं कि वहां अप्रैल के पहले सप्ताह में संक्रमण दर एक बार तो 20 फीसदी तक पहुंच गई थी। जिला बठिंडा में 7 अप्रैल को संक्रमण दर 11.7 फीसदी थी जबकि पटियाला में यही दर 9.1 फीसदी दर्ज की गई और बठिंडा में अप्रैल के पहले सप्ताह में यह फिर सुधरती हुई 10.9 फीसदी पर आई।

पंजाब के 22 जिलों में से 9 जिलों की संक्रमण दर में बदलाव प्रदेशभर में संक्रमण दर के मुकाबले वृद्धि की दिशा में अग्रसर नजर आया है, जबकि अन्य 13 जिलों में संक्रमण दर में बदलाव पिछले सप्ताह प्रदेशभर में संक्रमण दर के मुकाबले माइनस 0.7 फीसदी दर्ज किया गया।

जिन जिलों की संक्रमण दर में प्रदेशभर के मुकाबले अधिक दिशा में बदलाव देखने को मिला उनमें रोपड़, बठिंडा, मोगा, मानसा, अमृतसर, गुरदासपुर, संगरूर, लुधियाना और होशियारपुर हैं।

### गुरुद्वारा नाडा साहिब में धूमधाम से मनाया जाएगा गुरु तेग बहादुर का 400वां प्रकाश पर्व

चंडीगढ़, 9 अप्रैल (जनसत्ता)।

पंचकूला के ऐतिहासिक गुरुद्वारा नाडा साहिब में नौवीं पातशाही गुरु तेग बहादुर जी के 400वें प्रकाश पर्व की तैयारियां शुरू हो गई है। इस संबंधी जानकारी देते हुए गुरुद्वारा प्रबंधक कमेटी के प्रबंधक भगवंत सिंह धगेंडा ने बताया कि नौवें पातशाह गुरु तेग बहादुर जी का 400वां प्रकाश पर्व बड़े पैमाने पर मनाया जाएगा, जिसके कार्यक्रम साल भर चलेंगे। भव्य समागम एक मई को गुरुद्वारा नाडा साहिब में मनाया जाएगा।

उन्होंने कहा कि सिख समाज ही नहीं बल्कि दूसरे समान के लोगों में भी इस पर्व को लेकर काफी उत्साह है। उन्होंने कहा कि गुरुद्वारा साहिब में समागम संबंधी तैयारियां मुकम्मल कर ली गई है और समागम वाले दिन भारी संख्या में श्रद्धालुओं द्वारा हाजिरी भरने की उम्मीद है।

**FORM - A**
**PUBLIC ANNOUNCEMENT**
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
**FOR THE ATTENTION OF THE CREDITORS OF JINDAL MEDICOT LIMITED**

| RELEVANT PARTICULARS | |
|---|---|
| Name of corporate debtor | JINDAL MEDICOT LIMITED |
| Date of incorporation of corporate debtor | 27-May-2008 |
| Authority under corporate debtor is incorporated / Registered | Registrar of Companies–Chandigarh under Companies Act 1956 |
| Corporate identity no./limited liability identification number of corporate debtor | U17100PB2008PLC031964 |
| Address of the registered office & principal office (if any) of corporate debtor | **Registered Office:** Mandiala Kalan, P.O. Bija, Tehsil Khanna Ludhiana- 141412, Punjab, India **Works:** UP Mahal Ram Nagar, VPO Thattal, Tehsil Amb, Dist. Una- 177211, Himachal Pradesh, India. |
| Insolvency commencement date in respect of corporate debtor | 03-March-2020 |
| Estimated date of closure of insolvency resolution process | 05-January-2021* |
| Name and Registration Number of The Interim Resolution Professional | Gaurav Gupta, Reg. No: IBBI/IPA-001/IP-00556/2017-18/10986 |
| Address and e-mail of the interim resolution professional as registered with Board | 203, Savitri Complex-1,Near Dholewal Chowk, Ludhiana-141003, Punjab. Email: ip.jindalmed@gmail.com |
| Address and e-mail to be used for correspondence with the interim resolution professional | 203, Savitri Complex-1,Near Dholewal Chowk, Ludhiana-141003, Punjab. Email: ip.jindalmed@gmail.com |
| Last Date of submission of claims | 23-Apr-2021 |
| Classes of creditors,if any,under clause(b) of sub-section(6A)of section 21, ascertained by the interim resolution professional | NIL |
| Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable |
| (a) Relevant Forms and (b) Details of authorized representatives are available at: | a) Relevant forms: forms can be downloaded from the website of IBBIhttps://ibbi.gov.in./downloadform.html b) Details of Authorized representative- Not applicable. |

1.Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process against JINDAL MEDICOT LIMITED on date 03/03/2020. (The certified copy of the said order was made available on 04/03/2020). 2.The creditors of JINDAL MEDICOT LIMITED are hereby called upon to submit their claims with proof on or before 23-04-2021 to the Resolution Professional (RP) at the address mentioned against item no. 10.3.The financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by registered post or by electronic means. 4.A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. 5.Submission of false or misleading proofs of claim shall attract penalties.

*Note:1. Period of 129 days from 25/03/2020 to 31/07/2020 was excluded from the CIRP period due to COVID 19 by Hon'ble NCLT Order dated 29th Oct 2020. 2. The public announcement was stayed by order of the Hon'ble NCLAT dated 05/03/2020 in pursuance of appeal filed by Erstwhile Director of the Company, which has now been dismissed on 08th April 2021. An exclusion application shall be filed by the Resolution Professional with Hon'ble NCLT to exclude the aforesaid period and accordingly the time of CIRP shall not considered to be over on 5th January 2021.

Sd/-
GAURAV GUPTA
Date : 10-04-2021 (Resolution Professional of Jindal Medicot Limited)
Place : Ludhiana IBBI/IPA-001/IP-00556/2017-18/10986

# ਕੇਂਦਰੀ ਟੀਮ ਨੇ ਕੋਵਿਡ ਦਾ ਫੈਲਾਅ ਰੋਕਣ ਲਈ ਕੀਤੇ ਪ੍ਰਬੰਧਾਂ ਦਾ ਲਿਆ ਜਾਇਜ਼ਾ

[illegible]

# ਵਿਧਾਇਕਾ ਗਹਿਰੀ ਨੇ ਅਕਾਲੀ ਦਲ ਦੇ ਸਾਬਕਾ ਵਿਧਾਇਕ ਨੂੰ ਦਿੱਤਾ ਠੋਕਵਾਂ ਜਵਾਬ

## ਕਿਹਾ, ਵਿਕਾਸ ਕਾਰਜਾਂ ਤੋਂ ਅਕਾਲੀ ਆਗੂ ਬੌਖਲਾਹਟ 'ਚ

[illegible]

# ਮਾਤਾ ਮਨਜੀਤ ਕੌਰ ਦੀ ਮੌਤ 'ਤੇ ਦੁੱਖ ਪ੍ਰਗਟ

[illegible]

# ਵਧੇਰੇ ਦੁੱਧ ਉਤਪਾਦਨ ਲਈ ਨਸਲ ਸੁਧਾਰ ਤੇ ਤਕਨੀਕੀ ਗਿਆਨ ਜ਼ਰੂਰੀ : ਗਿੱਲ

[illegible]

**PUBLIC NOTICE**

This is for general public that Mrs. MamtaUppal& Mr. HimanshuUppal seeking loan from Edelweiss Housing Finance Ltd Sector-8 Chandigarh. The original Sale Deed dated 21/06/2010 Vasika No. 2320 is lost and not traceable despite best efforts and DDR bearing Sr. No. 240915 and LAR No. 2021000740 dated 09/04/2021 has also been lodged with Chandigarh Police and if Any person found the same, or in case any person having any claim, right title or interest in the above said Sale Deed/Property in any manner shall bring the same to the notice of undersigned in writing with supporting documents /evidence within 7 days of from the date of this notice, failing which such claim if any shall be considered to be waived off/abandoned. AMIT SHARMA Advocate. Ch. No.270, Distt Court Panchkula (9216087146)

**PUBLIC NOTICE**

This is for general public that Mr. JatinderBullar& Mr. Karamjit Singh seeking loan from Profectus Capital Pvt Limited Chandigarh. The original Sale Deed dated 31/12/2012 Vasika No. 2265 is lost and not traceable despite best efforts and DDR bearing Sr. No. 129664/2021 dated 09/04/2021 has also been lodged with Punjab Police and if Any person found the same, or in case any person having any claim, right title or interest in the above said Sale Deed/Property in any manner shall bring the same to the notice of undersigned in writing with supporting documents /evidence within 7 days of from the date of this notice, failing which such claim if any shall be considered to be waived off/ abandoned. AMIT SHARMA Advocate Ch. No. 270, Distt Court Panchkula. (9216087146)

# ਇਸ਼ਰਤ ਕੌਰ ਢਿੱਲੋਂ ਨਮਿਤ ਸ਼ਰਧਾਂਜਲੀ ਸਮਾਰੋਹ ਆਯੋਜਿਤ

[illegible]

# ਗੁਰਮੀਤ ਸਿੰਘ ਰਾਮਗੜ੍ਹ 'ਆਪ' ਦੇ ਜ਼ਿਲ੍ਹਾ ਫਤਹਿਗੜ੍ਹ ਸਾਹਿਬ, ਕਿਸਾਨ ਵਿੰਗ ਦੇ ਜਨਰਲ ਸਕੱਤਰ ਨਿਯੁਕਤ

[illegible]

**FORM - A**
**PUBLIC ANNOUNCEMENT**
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
**FOR THE ATTENTION OF THE CREDITORS OF JINDAL MEDICOT LIMITED**

| RELEVANT PARTICULARS | |
|---|---|
| Name of corporate debtor | JINDAL MEDICOT LIMITED |
| Date of incorporation of corporate debtor | 27-May-2008 |
| Authority under corporate debtor is incorporated / Registered | Registrar of Companies-Chandigarh under Companies Act 1956 |
| Corporate identity no./limited liability identification number of corporate debtor | U17100PB2008PLC031964 |
| Address of the registered office & principal office (if any) of corporate debtor | **Registered Office:** Mandiala Kalan, P.O. Bija, Tehsil Khanna Ludhiana- 141412, Punjab, India **Works:** UP Mahal Ram Nagar, VPO Thathal, Tehsil Amb, Dist. Una- 177211, Himachal Pradesh, India |
| Insolvency commencement date in respect of corporate debtor | 03-March-2020 |
| Estimated date of closure of insolvency resolution process | 05-January-2021* |
| Name and Registration Number of The Interim Resolution Professional | Gaurav Gupta, Reg. No. IBBI/IPA-001/IP-00556/2017-18/10986 |
| Address and e-mail of the interim resolution professional as registered with Board | 203, Savitri Complex-1,Near Dholewal Chowk, Ludhiana-141003, Punjab. Email: ip.jindalmed@gmail.com |
| Address and e-mail to be used for correspondence with the interim resolution professional | 203, Savitri Complex-1,Near Dholewal Chowk, Ludhiana-141003, Punjab. Email: ip.jindalmed@gmail.com |
| Last Date of submission of claims | 23-Apr-2021 |
| Classes of creditors,if any,under clause(b) of sub-section(6A)of section 21, ascertained by the interim resolution professional | NIL |
| Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable |
| (a) Relevant Forms and (b) Details of authorized representatives are available at: | a) Relevant forms: forms can be downloaded from the website of IBBI:https://ibbi.gov.in/downloadform.html b) Details of Authorized representative- Not applicable. |

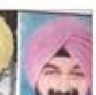
1.Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process against JINDAL MEDICOT LIMITED on date 03/03/2020. (The certified copy of the said order was made available on 04/03/2020). 2.The creditors of JINDAL MEDICOT LIMITED are hereby called upon to submit their claims with proof on or before 23-04-2021 to the Resolution Professional (RP) at the address mentioned against item no. 10.3.The financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by registered post or by electronic means. 4.A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. 5.Submission of false or misleading proofs of claim shall attract penalties.

*Note 1. Period of 129 days from 25/03/2020 to 31/07/2020 was excluded from the CIRP period due to COVID 19 by Hon'ble NCLT Order dated 29th Oct 2020. 2. The public announcement was stayed by order of the Hon'ble NCLAT dated 05/03/2020 in pursuance of appeal filed by Erstwhile Director of the Company, which has now been dismissed on 08th April 2021. An exclusion application shall be filed by the Resolution Professional with Hon'ble NCLT to exclude the aforesaid period and accordingly the time of CIRP shall not considered to be over on 5th January 2021.

Sd/-
GAURAV GUPTA
Date : 10-04-2021 (Resolution Professional of Jindal Medicot Limited)
Place : Ludhiana IBBI/IPA-001/IP-00556/2017-18/10986

# 'ਆਪ' ਨੇ ਕਈ ਵਿੰਗਾਂ ਦੇ ਜ਼ਿਲ੍ਹਾ ਪੱਧਰੀ ਆਗੂਆਂ ਦਾ ਕੀਤਾ ਐਲਾਨ

## ਰਾਜਿੰਦਰ ਸਿੰਘ ਖਹਿਰਾ ਕਿਸਾਨ ਵਿੰਗ ਦੇ ਜ਼ਿਲ੍ਹਾ ਪ੍ਰਧਾਨ ਬਣੇ



[illegible]

# ਆਮ ਆਦਮੀ ਪਾਰਟੀ ਵਲੋਂ ਵਰਕਰਾਂ ਨੂੰ ਅਹੁਦੇ ਦੇਣ 'ਤੇ ਖੁਸ਼ੀ ਦੀ ਲਹਿਰ

[illegible]

[illegible]

**ਪੰਜਾਬ ਨੈਸ਼ਨਲ ਬੈਂਕ punjab national bank**
...the name you can BANK upon!
Circle Office: PNB House, Satnarayan Bazar, Near Natraj Hotel, Kapurthala, Tel: 01822-2509534, e-mail: cokptgad@pnb.co.in

This publication of charge sheet in the name of Sh. Chamkor Singh Mann Agriculture Officer, posted at Branch Office, Nadala(4092) issued givin 15 (fifteen days') times to him to submit his statement of defense otherwise Disciplinary Authority (DA) will take ex-parte decision in the matter.

**CHARGE SHEET**

Statement of Articles of Charge against Shri Chamkor Singh Maan (PF 340060) Agriculture Officer, BO: Nadala, CO: Kapurthala; ZO: Amritsar.

Shri Chamkor Singh Maan, while working as Agriculture Officer, at BO: Nadala during the period from 04.08.2016 to till date is alleged to have committed the following lapses/ irregularities:

Shri Chamkor Singh Maan proceeded on leave from 23.04.2018 to 11.05.2018 sanctioned by the competent authority to visit Canada on Tourist Visa but he neither resumed his duties nor got his leave extended from the competent authority despite follow up by the Bank through various letters and remained unauthorized absent from duties w.e.f. 12.05.2018 till date without any information. He, failed to deposit 3 months' gross salary and bond amount as per service agreement on account of resignation.

Thus, his above act constitutes misconduct in terms of Regulation 13(1)read with Regulation 24 of PNB Officer Employees (Conduct) Regulations, 1977.

**CIRCLE HEAD**

**ਪੰਜਾਬ ਨੈਸ਼ਨਲ ਬੈਂਕ punjab national bank**
...the name you can BANK upon!
Circle Office, PNB House, Satnarayan Bazar, Near Natraj Hotel, Kapurthala, Tel: 01822-2509534; e-mail: cokptgad@pnb.co.in

**CHARGE SHEET**

Statement of imputation of allegations/ lapses in support of Articles of Charge against Shri Chamkor Singh Maan (PF 340060) Agriculture Officer, BO: Nadala, CO: Kapurthala; ZO: Amritsar.

Shri Chamkor Singh Maan, while working as Agriculture Officer, at BO: Nadala during the period from 04.08.2016 to till date is alleged to have committed the following lapses/ irregularities:

Shri Chamkor Singh Maan proceeded on leave from 23.04.2018 to 11.05.2018 sanctioned by the competent authority to visit Canada on Tourist Visa but he neither resumed his duties nor got his leave extended from the competent authority despite follow up by the Bank vide letters dated 23.05.2018, 04.06.2018, 20.07.2018, 14.08.2018, 22.08.2018, 18.12.2018, 13.05.2019 & 21.09.2019 and remained unauthorized absent from duties w.e.f. 12.05.2018 till date without any information.

He, vide his email dated 26.09.2019 showed his intention not join bank's duties but failed to deposit 3 months' gross salary and bond amount as per service agreement on account of resignation.

**CIRCLE HEAD**

# ਟੋਕੀਓ ਓਲੰਪਿਕ ਲਈ ਚੁਣੀ ਗਈ ਕਮਲਪ੍ਰੀਤ ਕੌਰ ਨੂੰ ਗਿੱਦੜਬਾਹਾ ਦੇ ਵਿਧਾਇਕ ਨੇ ਦਿੱਤਾ 10 ਲੱਖ ਰੁਪਏ ਦਾ ਚੈਕ

## ਪੰਜਾਬ ਸਰਕਾਰ ਕਮਲਪ੍ਰੀਤ ਕੌਰ ਦੀ ਹਰ ਸੰਭਵ ਸਹਾਇਤਾ ਕਰਨ ਲਈ ਯਤਨਸ਼ੀਲ : ਰਾਜਾ ਵੜਿੰਗ

[illegible]